

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 292 of 2020**

**IN THE MATTER OF:**

**Anand Rathi Global Finance Ltd.**

**...Appellant**

**Versus**

**Network Industries Ltd.**

**...Respondent**

**Present:**

**For Appellant: Mr. Arun Kathpalia, Sr. Advocate with Ms. Meghna R. M.,  
Mr. Dihsha Gupta, Mr. Kauser Husain, Advocates.**

**For Respondent: Mr. Aaditya Pande, Mr. Arun Sharma and Mr. Rahul  
Chtres, Advocates for R-2**

**O R D E R**

**18.02.2020** Learned counsel for the Appellant submits that the approval of resolution plan would not stand in the way of considering the claim of the Appellant. It is further submitted that it was at the instance of Appellant and the Financial Creditor that the Hon'ble High Court of Calcutta had passed an order admitting petition for winding up of the Corporate Debtor. In view of the same the impugned order cannot be sustained.

Let notice be issued upon Respondent by Speed Post. Requisites along with process fee be filed by 19<sup>th</sup> February, 2020. If the Appellant provides *email* addresses of the Respondent, let notice be also issued through *email*.

Cont.....

Post the Appeal 'For Admission (After Notice)' on **13<sup>th</sup> March, 2020.**

[Justice Bansi Lal Bhat]  
Member (Judicial)

[V. P. Singh]  
Member (Technical)

[Shreesha Merla]  
Member (Technical)

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